

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 571 of 2020**

**IN THE MATTER OF:**

**Shailesh Chawla & Anr.**

**...Appellants**

**Vs**

**Vinod Kumar Mahajan & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Kamal Sehgal, Advocate**

**For Respondents: Mr. Vinod Kumar Mahajan, Respondent No. 1-RP.**

**O R D E R**  
**(Through Virtual Mode)**

**26.06.2020** At the request of Learned Counsel for the Appellants, for production of Circular dated 02.03.2020 issued by Govt. of India, Ministry of Corporate Affairs, the matter is adjourned to **13<sup>th</sup> July, 2020**, 'For Admission (Fresh Case)', for filing the Circular in the form of an Application.

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Nn*